

STATEMENT*Main features of the Scheme of registration of sub-brokers*

(i) Stock Exchange shall levy the following refundable fees for registration of a sub-broker:

(a) Bombay Stock Exchange.	: Rs. 10,000/-
(b) Calcutta, Delhi, Ahmedabad, Madras, Kanpur and Cochin Stock Exchanges.	: Rs. 5,000/-
(c) Other Exchanges	: Rs. 3,000/-

(ii) Stock Exchanges shall cancel registration of a sub-broker if he has been found contravening or evading any of the Rules, Bye-laws and Regulations of a Stock Exchange;

(iii) A registered sub-broker shall not operate through more than one member of a Stock Exchange;

(iv) A sub-broker shall be required to maintain books of account and other documents such as register of transactions, clients ledger, cash book, pass book and documents register;

(v) Qualifications:

(a) He should be not less than twenty-one years of age

(b) He has not been convicted of an offence involving fraud or dishonesty.

(c) He has not been at any time expelled or declared a defaulter by any other Stock Exchange.

(d) He has passed at least the 12th standard or an equivalent examination. In respect of existing sub-brokers, the educational qualification may be relaxed by the

stock & Exchange Board of India.

(e) The applicant should give the reference of two persons one of whom should be the manager of a scheduled bank with whom the applicant has an account.

Export of MICA Scrap

420. SHRIMATI BHAVANA
CHIKHLIA:
KUMARI DIPIKA CHIKHLIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any representation from the private sector mineral exporting companies to decanalise the export of mica scrap in order to regain its lost market;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). Representations have been received from mica trade requesting for decanalisation of mica scrap.

(c) Export policy in respect of mica scrap has been reviewed by the Government and it has been decided to continue the present export policy in respect of mica scrap.

Upgradation of Jamnagar City in Gujarat

421. SHRI CHANDRESH PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any representations from various trade-unions and other organisations for the upgradation of Jamnagar city of Gujarat for House Rent Allowance purposes;

(b) if so, the time by which the demand for upgradation of Jamnagar city is likely to be conceded; and

(c) the number of cities in the country which have been upgraded during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Yes, Sir.

(b) A decision on the demand would be taken only after the final population figures on the basis of 1991 Census become available;

(C) Statewise details are as under:-

<i>Name of the State/UT</i>	<i>No. of cities</i>
1. A & N Island	1
2. Andhra Pradesh	6
3. Assam	2
4. Bihar	2
5. Chandigarh	1

6. Gujarat	6
7. Haryana	1
8. Karnataka	3
9. Kerala	1
10. M.P.	7
11. Maharashtra	3
12. Punjab	2
13. Rajasthan	7
14. Tamil Nadu	8
15. Uttar Pradesh	5
16. West Bengal	2

Total 57

Lok Adalts

422. SHRI CHANDRESH PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a number of Lok Adalts were held in the country during the period from January 1, 1991 to October 31, 1991;

(b) if so, the details thereof, state and Union territory-wise;

(c) the number of cases which came before such Adalats and the number of cases disposed of;

(d) the expenditure incurred on holding such Lok Adalts; and

(e) the target for holding the Lok Adalats during the years 1991 and 1992?

THE MINISTER OF STATE IN THE